

केन्द्रीय विद्युत विनियामक आयोग

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi-110029

Phone: 011-23353503; Fax-23753923

Petition No. 894/GT/2025

Date: 12th November 2025

To

Additional General Manager (Commercial) NTPC Limited,
NTPC Bhawan, Core- 7, Scope Complex,
7 Institutional Area, Lodhi Road, New Delhi- 110003

Subject: Petition for truing up of 2019-24 tariff for Sipat Super Thermal Power Station Stage-I (3x660 MW).

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **18.11.2025**:

- a) *Provide details of proportionate cost of land/ other assets of the existing project which is being used for generating power based on renewable energy as per Regulation 19 (5) (d) of the 2019 Tariff Regulations. If so how the corresponding cost of land/ other assets has been adjusted for tariff purpose.*
- b) *To clarify whether the amounts now claimed under Regulation 25(1) are within the originally approved capital investment, or if these include any additional expenditure over and above the approved cost. In this regard, the Petitioner may:*
 - i. *Reconcile the amounts claimed with the capital works approved and already capitalised;*
 - ii. *Submit a statement showing item-wise approved cost, capitalised cost, balance claimed, and supporting justification.*
 - iii. *Confirm whether the amounts claimed represent deferred contractual payments or constitute fresh financial commitments not covered under the originally approved scope.*
- c) *Revised Form-13, based on actual applicable ROI without considering adjustment towards sharing benefits on refinancing.*
- d) *Details of revenue earned from sale of fly ash (excluding transportation charges if any paid by the petitioner) as mentioned in order dated. 6.6.2022 in Petition No. 425/GT/2020.*
- e) *Auditor certified (with UDIN) Form-J and Form-S.*
- f) *Furnish reconciliation of non-tariff income claimed as per Form-18 with audited accounts and certify that the same has been shared in accordance with regulation 84 of the 2019 tariff regulations.*

- g) Furnish documents/information towards assessment of security requirements along with breakup of CISF and Non CISF deployment of security personnel corresponding to the generating station and other than the generating station.*
- h) Form 15 prescribed at Annexure-I (Part I) of the regulations, in excel form, to be provided linking all the details, duly certified by the auditor. Further, the Petitioner to certify that the claimed details are in line with the regulation and also to certify that the details provided are same as shared with the beneficiaries of the generating station which was uploaded in the website.*
- i) The basis for the apportionment of Ash transportation charges for Sipat Stage-I and II.*

2. The Respondents shall file their replies by **21.11.2025** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **25.11.2025**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours sincerely,

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

Copy to:
All Parties